

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 305 OF 2018 &
IA NOS. 1297 & 1541 OF 2018**

Dated : 2nd November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Power Rajasthan Limited

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-2 to 4

ORDER

**IA No. 1541 of 2018
*(Application for amendment of appeal)***

For the reasons stated in the application, the application is allowed.

The appellant is directed to carry out the amendment in the appeal on or before 16-11-2018.

APPEAL NO. 305 OF 2018

Issue notice to the Respondents, returnable on 19-12-2018.

Learned counsel, Mr. Anand K. Ganesan takes notice on behalf of Respondent No. 2 to 4.

List the matter on **19-12-2018**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/kt